

MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) THIRD AMENDMENT RULES

12.5 hrs.

MESSAGE FROM RAJYA SABHA

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Sir, on behalf of Shri Jai Sukh Lal Hathi, I beg to lay on the Table a copy of the Ministers' (Allowances, Medical Treatment and other privileges) Third Amendment Rules, 1966, published in Notification No. G. S. R. 1225 in Gazette of India dated the 3rd August, 1966, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

[Placed in Library, See No. LT-6826/66.]

Kerala Scheduled Castes and Scheduled Tribes Prevention of Eviction Ordinance.

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): I beg to lay on the Table a copy of the Kerala Scheduled Castes and Scheduled Tribes Prevention of Eviction Ordinance, 1966 (No. 2 of 1966) promulgated by the Governor of Kerala on the 5th July, 1966, under provisions of article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library, See No. LT-6827/66].

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha—

"In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1966, agreed to the following amendments made by the Lok Sabha at its sitting held on the 27th July, 1966, in the Merchant Shipping (Amendment) Bill, 1966:—

Clause I

1. That at page 1,—

for lines 5 and 6. substitute—

"(2) It shall be deemed to have come into force on the 23th day of May, 1966."

Clauses 40 and 41 (New)

2. That at page 23.—

after line 8, insert—

"Certain contraventions etc. not to be offences.

40 Notwithstanding the retrospective operation of this Act, no contravention of, or no failure to comply with, any of the provisions of the principal Act, as amended by this Act, shall render any person guilty of any offence if such contravention or failure—

- (i) relates either to any provision inserted in the principal Act by this act, or to any existing provision thereof as amended by this Act, and
- (ii) occurred on or after the 28th day of May, 1966 and before the 6th day of June, 1966.

Repeal and saving.

41. (1) The Merchant Shipping (Amendment) Ordinance, 1966 (No. 3 of 1966) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act."